

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-609(ND)/2017**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2018**

**NAME OF THE COMPANY: SE Investment Ltd. V/s. Soni Realtors Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present: Mr. Rahul Kumar, Advocate for the Applicant in CA 667/2018**  
**Mr. Atul Kumar, Advocate for the Applicant**  
**Mr. Anand M. Mishra, Advocate for the Applicant in CA 704/2018**  
**Mr. P. Nagesh, Mr. Dhruv Gupta and Mr. Nishant Tyagi, Advocates**  
**for the Petitioner**  
**Mr. Rahul Malhotra and Mr. P. K. Mittal, Advocates for Non-**  
**Applicant**  
**Mr. Sumesh Dhawan, Mr. Rajeev Kumar, Ms. Tannya Baranwal and**  
**Mr. Manoj Kulshrestha, Advocates for RP**  
**Mr. Rajeev Kumar, Advocate for RP**

**ORDER**

Various applications have been filed by the objectors/home buyers whose claims have not been considered for the possession. The RP is directed to examine whether these applicants have made full payments towards the plots allotted to them. It is the opinion of this Bench that the property which has been fully paid for should not be included in the Resolution Plan as the person who has fully paid for it are owners without only the title deed being executed in their favour.


(Sapna)


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Court notice also be issued to the Ex-Directors of the Corporate Debtor to explain why the plots have been sold multiple times and in what order.

The resolution plan received has been filed along with the Form H, the same shall be considered.

To come up for further considered on 14<sup>th</sup> December, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**